

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

101. C.P.(IB)-484(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: Jayantkumar Nanalal Vanani

V/s.

Modest Infrastructure Private Limited.

Appearances:

For Petitioner : Adv. Prathamesh Nirkhe i/b. Adv. Amit Tungare

For Respondent : Present but did not sign the attendance sheet.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Written submissions had been taken on record on 21.02.2024. However, on 21.02.2024, Ld. counsel for FC requested some time to place on record the additional affidavit enclosing some documents. The Bench was inclined to allow the same since the additional affidavit was only for placing on record the financial statements available in public domain which are impeccable documents. Accordingly, time was granted to file the additional affidavit subject to cost of Rs. 25,000/-. However, Ld. counsel appearing for the FC has neither filed the additional affidavit nor has placed on record any proof of payment of cost imposed. Hence, there is no point to keep this matter pending anymore.

Reserved for Order.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)